

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench

Court – I

Appeal No. ST/1534/2011

(Arising out of Order-in-Appeal No.34/2010 (V-II) ST dt.19.11.2010 passed by CCCE
(Appeals), Visakhapatnam)

Power Control

MIG-73, APHB Colony, Pedagantyada Vuda Colony,
Visakhapatnam, Andhra Pradesh – 530 044

.....Appellant*VERSUS***Commissioner of Central Excise, Customs
& Service Tax, Visakhapatnam - II**

GST Bhavan, L B Stadium Road, Basheerbagh,
Hyderabad, Telangana – 500 004

.....Respondent**Appearance**

None for the appellant.

Shri C. Mallikarjun Reddy, Authorized Representative for the respondent.

Coram:

HON'BLE MR. P. VENKATA SUBBA RAO, MEMBER (TECHNICAL)
HON'BLE MS. RACHNA GUPTA, MEMBER (JUDICIAL)

FINAL ORDER No. A/31128/2019**Date of Hearing: 22.11.2019****Date of Decision: 22.11.2019****[Order per: P.VENKATA SUBBA RAO.]**

1. None appeared on behalf of the appellant. Learned counsel has sent a letter along with a copy of declaration which they have filed under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. In view of section 127(6) of the Finance Act (No.2) 2019, the appeal is deemed to have been withdrawn.

2. Accordingly the appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

(RACHNA GUPTA)
MEMBER (JUDICIAL)

Veda